CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 **3**38.

Dated: 14 DEC 1994

APPLICATION NO: 335/94 and 592 to 600 of 1994.

APPLICANTS:-Sri.E.D.Guggali and nine others., V/S.

RESPONDENTS:- The Dy.Secretary, Deptt.of Revenue, M/o.Finance, New Delhi & Others.,

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- 1. Sri.H.S.Ananthapadmanabha, Advocate,
 No.108, NHCS Layout, Third Stage, HGS Layout Fourth Block, Basaveswaranagar,
 Bangalore-560 079.
- 2. The Collector, Central Excise, Post Box No. 5400, Queen's Road, Bangalore-560 OOl.
- 3. Sri.M.S.Padmarajaiah, Sr.C.G.S.C.High Court Bldg, Bangalore-560001.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 24-11-1994.

copies Thus The

DEPUTY REGISTRAR JUDICIAL BRANCHES

ORIGINAL APPLICATION NUMBERS 335, 592 TO 600 OF 1994

THRUSDAY, THIS THE 24TH DAY OF MOVEMBER, 1994

Fir. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr.T.V.Ramanan,

Member(A)

- 1. p.D.Guggali, S/o Danappa, O/o the Assistant Collector of Customs, No.41, milers Road, Vasanthanagar, Bangalore-1.
- 2. R.Vidya,
 D/o R.Venkatachar,
 U/o Collector of Central Excise,
 Queen's Road, P.B.Mo.5400,
 Bangalore-1.
- 3. S.V.Ekambaram,
 S/o Venkatasubramanian,
 O/o the Collector of Central Excise,
 Queen's Road, P.B.No.5400,
 Bangalore-1.
- 4. G.Prakash, S/o Gopala Rao, O/o the Assistant Collector of Central Excise, (Yeshwanthapur Range), 161/1, I Hain Road, Seshadripuram, Bangalore-20.
- 5. S.wagendra, 5/o A.V.Suryanarayana kao, 0/o the Collector of Central Excise, queen's Road, P.B.wo.5400, pangalore-560001.
- 7. A. Homan Rao,
 5/0 A. Govinua Rao,
 0/0 the Assistant Collector of Central Excise, Mangalore Division,
 Attavara, Mangalore-1.
- 7. K.Ś.Prabnakar, S/o K.Ś.Narayana Rao, O/o the Superintendent of Central Excise, Snimoga.
- o. A.Manjunatna Setty,
 S/o marayana Setty,
 Sy U/o the Assistant Collector of
 Sycentral Excise, Davangere.
 - . S.radma,

 J.O. H.K.Vasanth Kumar,

 O/O the Assistant Collector of

 Central Excise, Dangatore-1 Dn.,

 Janesh Complex, S.C.Road,

 Dangalore-9.

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Applicants (Contd..)

10. N.B. Vijaya Lakshmi,
W/o N.T.Bheemaiah,
O/o the Assistant Collector of
Central Excise, Bangalore
Ganesh Complex, S.C.Road,
Bangalore-9.

.. Applicants in A.Nos. 335, 592 to 600/94.

(By Advocate Shr: H.S.Ananthapadmanabha)

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1. Deputy Secretary
Government of India,
Ministry of Finance,
Department of Revenue,
Ad-IIA, North Block,
New Delhi-110 001.

- Collector,
 Central Excise, Queen's Road,
 P.B.No.5400, Bangalore-560 001.
- 3. Additional/Deputy Collector (P & V)
 Customs & Central Excise,
 Queen's Road, P.B.No.5400
 Bangalore-1.
- 4. Collector, Contral Excise, No.71, Club Road, The Land Section 23, Club Road, The Land Section 23, Club Road, The Land Section 23, Club Road, The Land Section 20, Club Road, The Land Secti
- 5. Ad/Deputy Collector (P & V)
 Customs & Central Excise, No.71,
 Club Road, Belgaum-590 001.
- 6. Government of India, Ministry of Personnel (PG & P) Department of Personnel & Training, New Delhi-1.

.. Respondents.

(by Standing Coursel Shri M.S. Padmarajaiah)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard the learned Senior Central Government Standing Counsel for the respondents. The applicants demand for restoration of their seniority according to the judgment of the Supreme Court in the DIRECT RECRUIT CLASS IT ENGINEERING OFFICERS ASSOCIATION v. STATE OF MAHARASHTRA [1990 (13) ATC 348]. We are told by the learned Standing Counsel that the said claim is presently under consideration and in fact so much can be gathered from para 10 of the objection statement filed on benalf of the

respondents. If Government have already undertaken a review of the applicants case on the basis of their representations, we think it appropriate to direct respondent-2 to dispose of those representations in accordance with law within a period of three months from the date of receipt of a copy of this order. We also make it clear that if any of the applicants have not so far filed representations, such of them will be at liberty to make such representations and on receiving them the Union Government will consider their claims for seniroity. Those who are yet to make their representations will make them within a month from to-day and in such case on receipt of such representations, the department will dispose of the same within 3 months from the said date.

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VICE-CHAIR AN

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Section Sectio

Bangalora Bench Bangalora

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 •38.

Dated: 12 JAN 1995

Miscellaneous APPLICATION NO: 1/95 in OA.NO. 335, 592 630/94

APPLICANTS:- Sri.B.D.Guggali and nine others., V/S.

RESPONDENTS: The Dy.Secretary, Deptt.of Revenue, M/o.Finance, New Delhi and others.,

- Te 1. Sri.H.S. Ananthapadmanagha, Advocate, No. 108, NHCS Layout, Third Stage, Fourth Block, Basaveswaranagar, Bangalore-79.
 - 2. The Dy.Secretary, Deptt.of Revenue, M/o.Finance, Ad-IIA, North Block, New Delhi-110001.
 - 3. The Collector, Central Excise, Queens Road, PB.No. 5400, Bangalore-1.
 - 4. The Addl/Dy.Collector(P&V), Customs & Central Excise, Queens Road, PB.No.5400, Bangalore-1.
 - 5. The Collector, Central Excise, No. 71, Club Road, Belgaum-590001.
 - Addl/Dy.Collector(P&V), Central Encise & Customs, No.71, Club Road, Belgaum-590001.
 - 7. Ministry of Personnel, PG & Pensoons, Deptt. of Personnel, and Training, New Delhi-1.
 - 8. Sri.M.S.Padmarajaiah, Senior Central Government Standing, Counsel, High Court Building, Bangalore-1.

Subject:- Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 04-01-1995.

Issued on

12/01/95

DEPUTY REGISTRAN JUDICIAL BRANCHES

1 195 Sh. B. D. Guggali & 9 ost, Mr. Dy. Secy. Dlo Revenue. N. Delhi box AM

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OB 335794 MS921680/94.

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Orders of Tribunal

PKS VC/TVR MA 4th January, 1994

Orders on M.A. No.1/95:

Heard both sides.

In the circumstances mentioned in the M.A. accede to the request the applicants for extension of time and grant further time to make the representa-We extend time upto and till the end of February,-1995.

Let a copy of this order sent to the respondents for information.

Sd/-

Sd/-

M[A]

TRUE, COPY

Bangalere